

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 152 of 1996

Date of Order : 7.3.1996

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

LAKHAN SAHOO & ORS.

Vs.

UNION OF INDIA & ORS.
(S.E.RAILWAY)

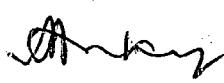
For the applicants : Mr. M.K.Bandopadhyay, counsel.

For the respondents : Mrs. B.Ray, counsel.

ORDER

As desired by the 1d.counsel for the applicants and supported by the 1d.counsel for the respondents, we dispose of this O.A. with the order that the representation made by the applicants to the respondents, appearing at page 28 of the application (annexure 'A/3'), which is still pending, be disposed of by the respondents, within a period of three months from the date of communication of the order, by passing a speaking order, according to rules.

2. No order as to costs.


(M.S. Mukherjee)
Administrative Member


(A.K. Chatterjee)
Vice-Chairman